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*Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

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## PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

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### HOME, REVENUE AND FINANCE DEPARTMENT.

#### NOTIFICATIONS.

*The 15th July 1937.*

No. 2193-C.—The following notification by the Government of the Punjab is republished for general information.

By order of the Governor,  
P. T. MANSFIELD,  
*Chief Secretary to Government.*

#### HOME DEPARTMENT.

#### GENERAL.

*Simla, the 22nd June 1937.*

No. 2543/8920-P. B.—In exercise of the powers conferred by section 19 of the Indian

Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab hereby declares to be forfeited to His Majesty, all copies, wherever found, of the Quran Number (Volume I, issue no 3) of the *Vedic Magazine* (Jullundur) for September 1936, edited and published by Lal Chand Hitaishi and printed by him at the Harda Press, Jullundur City, and all other documents containing copies or translations of, or extracts from, the said issue inasmuch as it contains matter of the nature described in sub-section (1) of section 4 of the aforesaid Act read with clause (h) of the Criminal Law Amendment Act, XXIII of 1932.

By order of the Governor of the Punjab,  
J. D. PENNY,  
*Offg. Chief Secretary to Govt., Punjab.*

*The 15th July 1937.*

**No. 2195-C.**—The following notification by the Government of Madras is republished for general information.

By order of the Governor,  
P. T. MANSFIELD,  
*Chief Secretary to Government.*

*The 19th May 1937.*

**No. 925, Public (General)**—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931), His Excellency the Governor hereby declares to be forfeited to His Majesty all copies, wherever found, of the book in Telugu entitled 'Karl Marx Upadesamulu' (the teachings of Karl Marx), publication no. 6 of the Viswa Sahityamala, and printed at Sri Lakshmi Printing Works, Jagannasickpur, Cocanada, and all other documents containing copies, reprints or translations of, or extracts from, the said book, inasmuch as it contains matter of the nature described in section 4 (1) of the said Act, as amended by section 16 of Criminal Law Amendment Act, 1932 (Act XXIII of 1932).

By order of His Excellency the Governor  
C. F. BRACKENBURY,  
*Chief Secretary.*

## LAW AND COMMERCE DEPARTMENT.

### NOTIFICATIONS.

*The 15th July 1937.*

**No. 5816—IHC-6/36-Com.**—The following notification of the Government of India is republished for general information.

By order of the Governor,  
C. G. NAIR,  
*Secretary to Government.*

### DEPARTMENT OF COMMERCE.

#### TREATIES (I.E.R.).

*New Delhi, 31st March 1937.*

**No. 303 (25)-Tr. (I.E.R.)**—In pursuance of section 13 of the Indian Rubber Control Act, 1934 (XXVIII of 1934), the Governor-General in Council is pleased to declare that the permissible maximum net exports of dry rubber from British India, excluding Burma, for the third and fourth quarters of 1937 shall be 2,812½ tons for each quarter, and that the permissible maximum net exports of dry rubber from Burma for the same periods shall be 2,025 tons for each quarter.

H. DOW,  
*Offg. Secy. to Govt. of India.*

*The 16th July 1937.*

**No. 5828—IHC-1/37-Com.**—The following notification of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor,  
C. G. NAIR,  
*Secretary to the Government.*

### TARIFF VALUATIONS.

*Simla, 29th May 1937.*

**No. 73-T. (2)/37.**—In exercise of the powers conferred by section 2 of the Indian Tariff Act, 1934 (XXXII of 1934), the Central Government are pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, no. 73-T. (6)/36, dated the 12th December 1936, namely:—

In the Import Tariff Schedule annexed to the said notification.—

(1) Items numbers 63, 63(4), 63(16), 63(23), 64, 64(1) and 70 shall be omitted.

(2) For item 70(1), the following shall be substituted, namely:—

"70(1) Cupro-nickel bullet			
cases, old	...	...	cwt. 30 8
Quicksilver	...	...	lb. 2 6"

H. DOW,

*Secy. to Govt. of India.*

*The 16th July 1937.*

**No. 5846—IHC-35/37-Com.**—The following notification of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor,  
C. G. NAIR,  
*Secretary to Government.*

(TREATIES—I. E. R.).

*New Delhi, 31st March 1937.*

**No. 202(3)-Tr. (I.E.R.)**—In pursuance of sub-section (3) of section 13 of the Indian Tea Control Act, 1933 (XXIV of 1933), the Governor General in Council, after consulting the Indian Tea Licensing Committee and the Burma Tea Licensing Authority, is pleased to declare that the Burma Overseas Export Allotment of tea for the financial year 1937-38 shall be 75,000 pounds avoirdupois.

H. DOW,  
*Offg. Secy. to Govt. of India.*

The 19th July 1937.

**No. 5895—HC-49/37-Com.**—The following notification of the Government of India in the Finance Department (Central Revenues) is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

CUSTOMS.

Simla, the 3rd July 1937.

No. 53.—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government is pleased to prohibit the bringing into British India of any copy of (a) the book entitled "The White Sahibs in India" by Reginald Reynolds, published by Messrs. Martin Secker and Warburg, Ltd., London, or (b) any translation, reprint or other document containing substantial reproductions of the matter contained in the said book.

A. H. LLOYD,

Joint Secy. to Govt. of India.

The 19th July 1937.

**No. 5896—M-9/37-Com.**—The following notification of the Government of India in the Department of Industries is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

Simla, the 17th June 1937.

No. M-1055.—In exercise of the powers conferred by section 46 of the Indian Mines Act, 1923 (IV of 1923), the Central Government are pleased to exempt for a period of three months from 1st July 1937 all coal mines in Bengal, Bihar, the Central Provinces and Orissa from the provisions of clause (j) of section 29 of the said Act, to the extent to which regulations made thereunder prohibit the entry of women into underground workings for purposes of employment. This exemption is subject to the condition that the total number of women employed in the underground workings of any mine on any day shall not exceed 5 per cent of the total number of persons so employed.

A. G. CLOW,

Secy. to Govt. of India.